

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.1941/2025

[Arising out of impugned final judgment and order dated 07-02-2024 in CRLA No. 379/1983 passed by the High Court of Judicature at Allahabad]

MAHESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

[IA No. 8922/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 165416/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 289129/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES]

Date : 17-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. B.P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Ms. Jinisha Jain, Adv.
Mr. Kumar Dushyant Singh, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submitted that the petitioner is still admitted in the District Hospital at Ghaziabad, on account of his health issues.

He seeks short adjournment to place on record the material showing that.

Adjourned to 10.03.2026.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(MANOJ KUMAR)
COURT MASTER (NSH)